

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-1782/ND/2019**

**IN THE MATTER OF:**

**M/s. Sameta Metal Pro. Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Win-Holt India Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 22.08.2019**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**Present:** Mr. Mukesh Kumar, Advocate for operational-creditor  
Mr. Rakesh Kumar and  
Mr. Hetish Raj Singh, Advocates for corporate-debtor

**ORDER**

Mr. Rakesh Kumar, Advocate is present on behalf of the corporate-debtor. The petitioner has served a copy of the petition in the Tribunal itself to the counsel for the corporate-debtor. Counsel for the corporate-debtor has agreed to file reply within next three days and also agreed to file vakalatnama along with reply in the matter. Post the matter to 6<sup>th</sup> September, 2019. The counsel for the petitioner is directed to take steps to comply with the last order, which are still pending.

  
- Sdl -

**(V.K. Subburaj)  
Member (T)**

  
- Sdl -

**(P.S.N. Prasad)  
Member (J)**